

No. Estt.16/ 431 /2018.
Chief Metropolitan Magistrate's,
Office, Esplanade, Mumbai.

Date :- 23.03.2018

OFFICE ORDER

Sub. - Holiday Remand Court for producing Juvenile in conflict with Law

Ref. - 1.Hon'ble High Court Letter No.A(Spl)/Misc/129/2014
dtd.16.05.2014

2.This Office Circular NO.CMM/OC/07/2017 dtd. 18.03.2017

As per the present practice the Juvenile in conflict with Law is produced before the Holiday Remand Court presided over by the Regular Magistrate for the purpose of Remand instead of producing him/her before the Juvenile Justice Board. In this respect, the Hon'ble High Court has issued the guidelines which are incorporated in the above referred letter.

As per the said guidelines, the production of Juvenile in conflict with Law before the Regular Magistrate is contrary to the provisions of Juvenile Justice (Care & Protection of Children) Act-2000. As per Section 5(2) of the said act, the Juvenile in conflict with law has to be produced before the Member of the Board when the Board is not sitting. Therefore on holiday or whenever Juvenile Justice Board is not sitting, the Juvenile in conflict with law has to be produced before the Principal Magistrate/Member of Juvenile Justice Board for remand or other purpose.

In view of the said guidelines, henceforth, the Juvenile in conflict with law should not be produced before the Regular Magistrate attending the Remand Court Duty on holidays but he/she should be produced before the Principal Magistrate/Member of Juvenile Justice Board for Remand on Sundays & holidays at Juvenile Justice Board, Umerkhadi, Mumbai. The remand of the Juvenile in conflict with law shall be entertained only by the Principal Magistrate/Member of Juvenile Justice Board on Sundays and Holidays.

As per above referred Office Circular, the **Juvenile Justice (Care & Protection of Children) Act 2015** has been enacted and has come into operation **w.e.f. 01.01.2016** i.e. date of its notification in Government of India Gazette dated 01.01.2016 in place of earlier Juvenile Justice (Care & Protection of Children) Act 2000.

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The following arrangement is made for attending the remand of the Juvenile in conflict with law on Sundays & Holidays between 11.00 a.m. to 02.00 p.m. for the months of APRIL TO JUNE, 2018 by the Principal Magistrates of Juvenile Justice Board (City & Suburban),/ Members of the Juvenile Justice Board (City & Suburban).

Dates	Name of the Principal Magistrate/Member of the Juvenile Justice Board	Place of attending the Holiday Remand Duty
<u>APRIL-2018</u>		
01.04.2018	Shri. P. R. Shinde, Principal Magistrate, Juvenile Justice Board (City), Umerkhadi, Mumbai	Juvenile Justice Board, Umerkhadi, Mumbai
08.04.2018	Smt. J. V. Pekhale-Purkar, Metropolitan Magistrate, 21 st Court, Juvenile Justice Board (Suburb), Umerkhadi, Mumbai	Juvenile Justice Board, Umerkhadi, Mumbai
14.04.2018	Ms. Madhu Madhavan, Member of Juvenile Justice Board (Suburb), Umerkhadi, Mumbai	Juvenile Justice Board, Umerkhadi, Mumbai
15.04.2018	Shri. P. R. Shinde, Principal Magistrate, Juvenile Justice Board (City), Umerkhadi, Mumbai	Juvenile Justice Board, Umerkhadi, Mumbai
22.04.2018	Smt. J. V. Pekhale-Purkar, Metropolitan Magistrate, 21 st Court, Juvenile Justice Board (Suburb), Umerkhadi, Mumbai	Juvenile Justice Board, Umerkhadi, Mumbai
28.04.2018	Ms. Madhu Madhavan, Member of Juvenile Justice Board (Suburb), Umerkhadi, Mumbai	Juvenile Justice Board, Umerkhadi, Mumbai
29.04.2018	Shri. P. R. Shinde, Principal Magistrate, Juvenile Justice Board (City), Umerkhadi, Mumbai	Juvenile Justice Board, Umerkhadi, Mumbai
30.04.2018	Ms. Madhu Madhavan, Member of Juvenile Justice Board (Suburb), Umerkhadi, Mumbai	Juvenile Justice Board, Umerkhadi, Mumbai
MAY - 2018		
01.05.2018	Ms. Pournima Kulkarni, Member of Juvenile Justice Board (Suburb), Umerkhadi, Mumbai	Juvenile Justice Board, Umerkhadi, Mumbai

06.05.2018	Smt. J. V. Pekhale-Purkar, Metropolitan Magistrate, 21 st Court, Juvenile Justice Board (Suburb), Umerkhadi, Mumbai	Juvenile Justice Board, Umerkhadi, Mumbai
12.05.2018	Smt. Arokia Mary Chettiar, Member of Juvenile Justice Board (City), Umerkhadi, Mumbai	Juvenile Justice Board, Umerkhadi, Mumbai
13.05.2018	Shri. P. R. Shinde, Principal Magistrate, Juvenile Justice Board (City), Umerkhadi, Mumbai	Juvenile Justice Board, Umerkhadi, Mumbai
20.05.2018	Smt. J. V. Pekhale-Purkar, Metropolitan Magistrate, 21 st Court, Juvenile Justice Board (Suburb), Umerkhadi, Mumbai	Juvenile Justice Board, Umerkhadi, Mumbai
26.05.2018	Ms. Pournima Kulkarni, Member of Juvenile Justice Board (Suburb), Umerkhadi, Mumbai	Juvenile Justice Board, Umerkhadi, Mumbai
27.05.2018	Shri. P. R. Shinde, Principal Magistrate, Juvenile Justice Board (City), Umerkhadi, Mumbai	Juvenile Justice Board, Umerkhadi, Mumbai
JUNE - 2018		
03.06.2018	Smt. J. V. Pekhale-Purkar, Metropolitan Magistrate, 21 st Court, Juvenile Justice Board (Suburb), Umerkhadi, Mumbai	Juvenile Justice Board, Umerkhadi, Mumbai
09.06.2018	Smt. Arokia Mary Chettiar, Member of Juvenile Justice Board (City), Umerkhadi, Mumbai	Juvenile Justice Board, Umerkhadi, Mumbai
10.06.2018	Shri. P. R. Shinde, Principal Magistrate, Juvenile Justice Board (City), Umerkhadi, Mumbai	Juvenile Justice Board, Umerkhadi, Mumbai
16.06.2018	Ms. Madhu Madhavan, Member of Juvenile Justice Board (Suburb), Umerkhadi, Mumbai	Juvenile Justice Board, Umerkhadi, Mumbai
17.06.2018	Smt. J. V. Pekhale-Purkar, Metropolitan Magistrate, 21 st Court, Juvenile Justice Board (Suburb), Umerkhadi, Mumbai	Juvenile Justice Board, Umerkhadi, Mumbai
23.06.2018	Ms. Pournima Kulkarni, Member of Juvenile Justice Board (Suburb), Umerkhadi, Mumbai	Juvenile Justice Board, Umerkhadi, Mumbai
24.06.2018	Shri. P. R. Shinde, Principal Magistrate, Juvenile Justice Board (City), Umerkhadi, Mumbai	Juvenile Justice Board, Umerkhadi, Mumbai

Members of the staff consisting of Class-III & Class-IV of Juvenile Justice Board (City/Suburban), Umerkhadi, Mumbai shall attend Holiday Remand duty on Sundays and Holidays.



(Laxmikant A. Bidwai)

I/c.Chief Metropolitan Magistrate,
Esplanade, Mumbai.

Copy forwarded with compliments to :

1. The Hon'ble Registrar General, High Court, Bombay.
2. The Hon'ble Registrar (Inspection-I), High Court, Bombay.

C.C. to :

1. All Addl. Chief Metropolitan Magistrates & Metropolitan Magistrates, Mumbai.
2. Principal Magistrates, Juvenile Justice Board of City & Suburb, Dongri, Mumbai.
3. Registrar, Esplanade, Mumbai.
4. Presidents/Secretaries of Advocates Bar Associations of all Center of Courts, Mumbai.
5. Municipal Commissioner, Mumbai.
6. Commissioner of Police, Mumbai (with a request to circulate this Office Order to all the Police Stations/ Units/Branches in Mumbai City & Suburban).
7. Chief Police Prosecutor, Mumbai
8. The Inspector of Police (W.Rly), Mumbai Central.
9. The Inspector of Police (C.Rly), C.S.T.
10. Concerned Members of Juvenile Justice Board, City & Suburb, Dongri, Mumbai.
11. Dy. Registrar/Asst. Registrars/Sr. Judicial Clerk/Controlling J.C. of all Centre of Courts.
12. Office Superintendent/Head Clerk.
13. Gazette Section/Statement Section/Confidential Section/Stationery Section.
14. Server Section, Esplanade/Office Order File/Select File.